

[Shri Raghu Ramaiah]

in the period prescribed in the said section.

[Placed in Library. See No. LT-1178/68].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1968, published in Notification No. G.S.R. 782 in Gazette of India dated the 26th April, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1968, published in Notification No. G.S.R. 828 in Gazette of India dated the 1st May, 1968.

[Placed in Library. See No. LT-1179/68].

(3) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the period 8th December, 1966 to 30th June, 1967, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A copy of the Annual Report of the Madras Fertilisers Limited, Madras, for the period 8th December, 1966 to 30th June, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1180/68].

(4) (i) Review by the Government on the working of the Durgapur Chemicals Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(ii) A copy of the Annual Report of the Durgapur Chemicals Limited, Calcutta, for the year

1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1181/68].

Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for 1966 67

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for the year 1966-67, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-1182/68].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2), Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 25th April, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.32 hrs.

**RESTRAINT, REMOVAL AND
CONVICTION OF MEMBERS**

MR. SPEAKER : In continuation of the telegram dated the 30th April, 1968, from the District Superintendent of Police, Kutch, which was read out by me to the House on the 2nd May, 1968, I have to inform the House that I have received these identical communications, dated the 1st May, 1968, from the District Superin-

tendent of Police, Kutch, which read as follows :—

“I have the honour to inform you that I have found it my duty to direct that Sarvashri Brij Bhushan Lal and Bharat Singh Chowhan and Shrimati Shakuntala Nayar, Members, Lok Sabha, be restrained at 10.45 hours on the 30th April, 1968, under section 69 of the Bombay Police Act for not conforming to the lawful directions of the Police Officers posted to the north of Bandi river, one mile north of Khavda village in Kutch District for enforcing prohibitory orders under Section 144, Criminal Procedure Code, of the District Magistrate, Kutch, in that when asked not to proceed towards Rann of Kutch, they insisted on so proceeding in the prohibited area along with their followers for Satyagraha.”

“Sarvashri Brij Bhushan Lal and Bharat Singh Chowhan and Shrimati Shakuntala Nayar, Members, Lok Sabha, were accordingly restrained under Section 69 of the Bombay Police Act and were removed to Khavda village in Kutch District on the same day and they were allowed to go at 16.30 hours. Later on, at their request, they were taken to Bhuj Railway Station in Police transport.”

I have also to inform the House that I have received a further telegram from the District Superintendent of Police, Kutch, dated the 4th May, 1968, which is as follows :—

“Reference your telegram regarding intimating correct names of Members of Parliament Sarvashri Brij Bhushan Lal etc., as per our record correct names are Shri Brij Bhushan Lal, Shrimati Shakuntala Nayar and Shri Bharat Singh Chowhan. The mistake appears to have been committed by Post Office in transmission.”

I have also received the following telegram dated the 4th May, 1968, from the Judicial Magistrate, Khavda, Kutch :

“Sarvashri Shiva Chandra Jha, Kedar Paswan and Gunanand Thakur, Members, Lok Sabha, arrested today under Section 188, Indian Penal Code, and convicted under Section 243 of Criminal Procedure Code and sentenced to

imprisonment till rising of the court on 3rd May.”

I have also received the following telegram dated the 4th May, 1968, from the District Superintendent of Police, Kutch :

“Shri Maharaj Singh Bharti, Member, Lok Sabha, was arrested on 4th May, 1968, under Section 81 of the Bombay Police Act at 11.00 hours near village Dhrabani six miles north of Khavda in Kutch District. He was prosecuted under Section 188, Indian Penal Code, on the same day and sentenced to undergo simple imprisonment till rising of the court by First Class Magistrate, Khavda.”

I have also received the following telegram dated the 5th May, 1968, from the Judicial Magistrate, Khavda :—

“Shri Rabi Ray, Member, Lok Sabha, arrested today under Section 188, Indian Penal Code, and convicted under Section 243 of Criminal Procedure Code and sentenced to imprisonment till rising of the court on 5th May.”

Shri Dhillon.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order.

MR. SPEAKER : What is the point of order when announcements have been made ?

श्री शिवचन्द्र झा (मधुवनी) : वहां बिल्कुल अजनवांत्रिक कार्रवाई हो रही है। बगैर वारन्ट गिरफ्तारियां हो रही हैं। बाम्झे पुलिस ऐक्ट फाफिस्ट ऐक्ट है। मैं गृह मंत्री से अनुरोध करता हूं कि इस को खत्म किया जाय। यह भारतीय जनतंत्र पर बहुत बड़ा धब्बा है।

MR. SPEAKER : The hon. Member has come back... (Interruptions). My reading seems to have caused the trouble.

12.34 hrs.

BANKING LAWS (AMENDMENT) BILL

(i) Report of Select Committee

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Report of the Select